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Satyameva Jayate

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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules :-

THE GUJARAT PRIMARY EDUCATION (AMENDMENT)

BILL, 2011.

GUJARAT BILL NO. 39 OF 2011.

A BILL

further to amend the Gujarat Primary Education Act, 1947.

It is hereby enacted in the Sixty-second Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Primary Education (Amendment) Act, 2011.	Short title.
2. In the Gujarat Primary Education Act, 1947, in section 23, in sub-section (3), for the words "appointments as Assistant Education Inspectors, Supervisors, <i>Vidya Sahayaks</i> and Primary Teachers", the words "appointment on the posts of Assistant Education Inspector, Supervisor, <i>Vidya Sahayak</i> , Primary Teacher, Head Teacher and on such other posts as the State Government may, by notification in the <i>Official Gazette</i> , specify" shall be substituted.	Amendment of section 23 of Bom. LXI of 1947.

Bom. LXI
of 1947.

STATEMENT OF OBJECTS AND REASONS

Under the existing provisions of section 23 of the Gujarat Primary Education Act, 1947, the State Level Staff Committee for Primary Education has been empowered to make selection for appointment on the posts of Assistant Education Inspector, Supervisor, *Vidya Sahayak* and Primary Teacher.

Since the new cadre of Head Teacher with 5000 posts is created for primary education, it has been decided to recruit the candidates on the posts of Head Teacher through the State Level Staff Committee. It is, therefore, considered necessary to amend sub-section (3) of section 23 of the said Act and power is also taken to the State Government to specify, by notification, such other posts as the State Government may consider necessary for appointment through the State Level Staff Committee.

RAMANLAL VORA,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves delegation of legislative powers in the following respect, namely:-

Clause 2. This clause empowers the State Government to specify, by notification in the *Official Gazette*, such other posts which may be brought within the purview of the State Level Staff Selection Committee.

The delegation of legislative power as aforesaid is necessary and is of a normal character.

Gandhinagar,
Dated the 17th September, 2011.

RAMANLAL VORA .

By order and in the name of the Governor of Gujarat,

Gandhinagar,
Dated the 19th September, 2011.

C.J. GOTHI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary
Affairs Department.